

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No. 550/TT/2014**

Subject: : Determination of tariff of the Inter State Transmission Lines connecting two States

Petitioner : Himachal Pradesh Power Transmission Co. Ltd. (HPPTCL)

Date of Hearing : 4.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member

Parties Present : Shri A. K. Khanotia, HPPTCL  
Shri S.K. Sharma, HPPTCL  
Shri D.P. Sharda, HPPTCL  
Shri Raj Rawat, HPPTCL  
Shri Shashank Gupta, HPPTCL  
Ms. Swapna Seshadri, Advocate, HPSEB Ltd.

The instant petition has been filed by HPPTCL for determination of transmission tariff of 220/33 kV sub-station at Karian and 220 kV Transmission Line from Karian to Chamera-II associated with 220 kV system for Northern Grid, for tariff block 2014-19, in compliance with the order of this Commission dated 25.4.2012 in Petition No. 15/ Suo-Motu/2012.

2. The representative of the petitioner submitted that in the 29<sup>th</sup> Standing Committee of Northern Region held on 29.12.2010, NRPC agreed to the proposal of HPPTCL for 2 Nos. 220 kV bays at Chamera pooling station for connecting to their Karian Sub-station. As these bays are proposed in the existing ISTS sub-station of PGCIL, the works would be carried out by PGCIL under ongoing regional strengthening scheme. He sought 15 days time to submit further information on the status of the Karian Sub-station. The learned counsel for HPSEB, Respondent No. 1, also sought 15 days time to file reply to the petition.

3. The Commission allowed the request of the petitioner and directed it to submit information by 26.6.2015, with advance copy to the respondents, who may file reply by 10.7.2015. Rejoinder, if any, may be filed by 20.7.2015.
4. The Commission further observed that due date of filing the information should be complied with and information received after due date shall not be considered while passing the order.
5. Subject to this, order in the petition was reserved.

By the order of the Commission,

Sd/-

(T. Rout)  
Chief (Law)